

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 9493 - JK (LD) of 2025

DATED:- 05 - 08 - 2025

Sanction is hereby accorded to the appointment of Sh. Danish Rasool Mir, ACD Jammu, as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 05.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 9493 – JK (LD) of 2025 dated 05.08.2025.

S No.	Title of the Case	OIC
1	WP (C) No. 249 of 2025, CM No 485 and 2025 titled State now Union Territory of Jammu and Kashmir and others Vs Sanjeev Kumar and Ors read with Judgment/Order dated 11.07.2025 in case Review Petition No. 15 of 2025 in WP (C) No. 249 of 2025, CM No. 2724/2025, CM No. 2725/2025 titled State now Union Territory of Jammu and Kashmir and others Vs Sanjeev Kumar and Ors, through Sh. Rushab Aggarwal, Standing Counsel, Supreme Court of India.	
2	WP (C) No. 2498/2023 titled Bansi Lal Vs Union Territory of Jammu and Kashmir and others.	

Neeraj

Jm